

ITEM NO.45

COURT NO.5 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6461/2016
(Arising out of impugned final judgment and order dated 27/03/2015
in CWP No. 64999/2014 passed by the High Court of Judicature at
Allahabad)
ARCHNA

Petitioner(s)

VERSUS

DEPUTY DIRECTOR CONSOLIDATION, AMROHA AND OTHERS Respondent(s)
(with interim relief and office report)
Date : 10/02/2017 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

Ms. Rekha Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER